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(2018) 08 CHH CK 0315

Chhattisgarh High Court

Case No: Writ Petition (S) No. 5512 Of 2018

APPELLANT Saroj Sahu

۷s

State Of Chhattisgarh

RESPONDENT And Ors

Date of Decision: Aug. 27, 2018 Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Govind Dewangan, Ratan Pusty

Final Decision: Disposed Of

Judgement

P. Sam Koshy, J

1. The Petitioner is aggrieved by the action of the Respondents, whereby the increment granted to the Petitioner is being withdrawn on the ground that

he has not passed B.Ed/D. Ed examination.

- 2. Learned Counsel for the Petitioner submits that the issue with regard to withdrawal/non-grant of increment on the ground of having not passed
- B.Ed/D.Ed examination was examined by this Court in the case of Jayant Kumar Patle v. State of Chhattisgarh (WPS No.4271 of 2017 and batch of
- petitions, vide order dated 03.11.2017) and various directions have been issued for affording proper opportunity of hearing and then decide the matter.
- 3. Learned Counsel for the State submits that the Petitioner's claim would be examined after affording opportunity of hearing in terms of order dated
- 03.11.2017 passed in the case of Jayant Kumar Patle (supra).
- 4. Considering the aforesaid submission, this petition is finally disposed of, with a direction to the Respondents for examination of Petitioner's claim in

terms of order passed by this Court in the case of Jayant Kumar Patle (supra) and take appropriate decision thereon.

5. The writ petition stands accordingly disposed of.